

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 3

IA 116/2024 In CP/1090(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 27.06.2024

NAME OF THE PARTIES: **LAKAASHAMN KARIA & ANR VS GHK**
HOSPITALITY & INFRASTRUCTURE
LTD & ORS.

Section 213 of the Companies Act, 2013

ORDER

IA No. 116/2024 -

1. Ms. Nidhi Faganiya, Advocate i/b Vidhii Partners appeared for the Applicant.
2. Adv Aayu Saxena for Respondent No. 2
3. The present application is filed under Rule 11 of the NCLT Rules, 2016 to bring on record legal heirs of deceased Respondent no. 4 who are sought to be impleaded as Respondent no. 4(a) & 4(b).
4. Accordingly, Respondent no. 4(a) & 4(b) are allowed be impleaded.
5. In view of the aforesaid, **IA No. 116/2024** is **allowed** and **disposed of**.
6. Applicant is directed to carryout necessary amendment.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)